

Inclusion of Kodava language in Eighth Schedule of the Constitution.

1109. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Karnataka had been proposing to the Ministry of Home Affairs over a last few years that the Kodava language be included in the Eighth Schedule of the Constitution;

(b) whether the matter has been considered by the Ministry and whether any decision in the matter has been arrived at; and

(c) when will the Ministry advise the State Government of their decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) The State Government of Karnataka is reported to have sent proposals for inclusion of Kodava language in the Eighth Schedule of the Constitution in the past. At present, there are demands for inclusion of 38 more languages including Kodava in the Eighth Schedule. The criteria for inclusion of languages in the Eighth Schedule are being evolved in consultation with the concerned Ministries/Departments of the Government of India. The pending representations for inclusion of more languages in the Eighth Schedule could be considered only after a set of criteria are evolved and finally approved.

Shortage of anti-landmine vehicles with CRPF

†1110. SHRIMATI KANAK LATA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether CRPF and any agencies engaged in preventing naxal movement are facing acute shortage of anti-landmine vehicle and the vehicles which are in use bear no capacity and as a result, Jawans are killed in blast while travelling on road;

(b) the demand of anti-land mines vehicle and their availability and the steps being taken for increasing capability and availability as per demand; and

(c) the factual condition of vehicles being used by para-military forces particularly CRPF in naxal affected regions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As and when requirement of weaponry and other equipments/vehicles including Mine Protected

†Original notice of the question was received in Hindi.

Vehicles (MPV) for anti-LWE operations arises, necessary steps are taken by this Ministry to fulfill those requirements on immediate basis. The MPVs are designed for protection against limited quantity of explosives whereas Left Wing Extremists have been using very high quantity of explosives, resulting in extensive damage to these vehicles.

(c) Besides MPVs, other type of vehicles like buses, cars, light/medium bullet proof vehicles are used in LWE affected areas for movement of troops and other equipments.

Development of Hyderabad-Karnataka region under article 371(j)

1111. SHRI BASAWARAJ PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the provision of Article 371(J) for the development of Hyderabad-Karnataka region (*i.e.* Kalaburagi, Bidar, Yadagiri, Raichur and Koppal);

(b) whether Central Government had made any financial support to this area;

(c) whether there is any proposal submitted by the State Government for the development of Hyderabad-Karnataka region (*i.e.* Kalaburagi, Bidar, Yadagiri, Raichur and Koppal); and

(d) if so, the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Article 371(J) of the Constitution of India is mentioned below:

371J (1) The President may, by order made with respect to the State of Karnataka, provide for any special responsibility of the Governor for—

(i) Establishment of a separate development board for Hyderabad-Karnataka region with the provision that a report on the working of the board will be placed each year before the State Legislative Assembly;

(ii) Equitable allocation of funds for developmental expenditure over the said region, subject to the requirements of the State as a whole; and

(iii) Equitable opportunities and facilities for the people belonging to the said region, in matters of public employment, education and vocational training, subject to the requirements of the State as a whole.

(2) An order made under sub-clause (c) of clause (1) may provide for—

(i) reservation of a proportion of seats in educational and vocational training